

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 1012 of 2004

Bilaspur, this the 23rd day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Govindlal, Son of Bhaiyalal,
aged about 50 years, posted as
a Kh/h South East Central Railway,
C&W, Dongargarh, (CG),

and 5 others.

... Applicants

(By Advocate - Shri V.K. Pandey)

V e r s u s

Union of India, through the
Secretary, Ministry of Railway,
New Delhi,

and 6 others.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicants have sought directions to respondents to consider and decide the representation of the applicants within a stipulated period.

2. The brief facts of the case are that the applicants are working with the respondents Railways and they are claiming promotion to the next higher grade. In this connection they have given representation dated 15.5.2003 and legal notice dated 16.9.2003. But till now the respondents have not decided the same.

3. In the circumstances, we deem it appropriate to direct the respondent No. 3 i.e. Divisional Railway Manager, South East Central Railway, Nagpur Division, Maharashtra to consider and decide the representation dated 15.5.2003, legal notice dated 16.9.2003 and also consider this Original

Application as a part of the representation, within a period

of three months from the date of receipt of a copy of this order, by passing a speaking, detailed and reasoned order. We do so accordingly. The applicants are directed to send a copy of this order as well as the copy of the petition to the respondent No. 3 immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copy of this order.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

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